

proceedings with regard to the car is in the process of finalisation.

Shortage of Currency notes in Packets

3447. Shri Jedhe: Will the Minister of Finance be pleased to state:

(a) whether it is a fact that a fresh packet of hundred-rupee notes issued by the Reserve Bank of India, New Delhi was found short by seven notes when checked at the State Bank of India, Ambala Cantt. in September, 1959;

(b) whether it is also a fact that at the annual verification, this very packet was found containing hundred notes by the verifying Officer in the vault;

(c) whether the Note-Examiner concerned was held responsible for the shortage and asked to make good the loss;

(d) if not, who was held responsible to make good the loss;

(e) whether this case was referred to the police authorities for investigation; and

(f) if so, the findings thereof and if not, the reasons therefor?

The Minister of Finance (Shri Sachindra Chaudhuri): (a) Yes Sir.

(b) According to the certificate furnished by the Verifying Officer, the balances checked by him during the year were correct and in accordance with the records maintained by the Reserve Bank of India.

(c) and (d). The responsibility for the loss was fixed on the Verifying Officer and his Assistant on the basis of a departmental enquiry conducted under the Reserve Banks's Staff Regulations and the amount of shortage was recovered from them.

(e) and (f). As the responsibility for the loss had been fixed and the shortage made good, no reference to the police was made.

Kerala Pay Commission

3448. Shri Vasudévan Nair:
Shri Warrior:

Will the Minister of Finance be

pleased to state:

(a) whether the Kerala Government have taken a final decision on the Pay Commission's Report;

(b) if so, what is the main departure, if any, from the Pay Commission's Report; and

(c) if not, by what they the decision is likely to be taken?

The Minister of Finance (Shri Sachindra Chaudhuri): (a) Yes, Sir.

(b) The main departure is indicated in the Statement laid on the Table of the House. [Placed in Library See No. LT-6013/66].

(c) Does not arise.

Flood control in Maharashtra

3449. Shri D. D. Mantri: Will the Minister of Irrigation and Power be pleased to state:

(a) the nature and extent of assistance given to the Maharashtra Government for the flood control schemes during 1965-66; and

(b) the names of the schemes for which the assistance was granted?

The Minister of Irrigation and Power (Shri Fakhruddin Ahmed): (a) A sum of Rs. 4.04 lakhs has been sanctioned to the Government of Maharashtra as Central loan assistance for their flood control programme during 1965-66.

(b) The Central assistance is not for any specific scheme, but for the programme of flood control and drainage works taken by the State Government during the year.

एडवांस इन्श्योरेंस कम्पनी

3450. डा० राम मनोहर लोहिया :

श्री यशपाल सिंह :

श्री उ० मू० त्रिबेदी :

श्री काशी राम गुप्त :

क्या बिना मंत्री 10 मार्च, 1966 के तारांकित प्रश्न संख्या 445 के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि :

(क) एडवांस इन्श्योरेंस कम्पनी के डायरेक्टर, श्री चिरंजी लाल गोयनका द्वारा